

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 133 OF 2018 &
IA NOS. 591, 590 & 592 OF 2018**

Dated: 25th May, 2018

**Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

GSPL India Gasnet Limited

.... Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Parag P. Tripathi, Sr. Adv.
Mr. Piyush Joshi
Ms. Sumiti Yadava
Ms. Telma Raju
Mr. Prithviraj Chauhan
Mr. Srinivasan

Counsel for the Respondent(s) : Mr. Prashant Bezboruah
Mr. Sumit Kishore

ORDER

(IA No. 590 of 2018)

(Application for exemption from filing certified copy of the impugned order)

Heard the learned senior counsel, Mr. Parag P. Tripathi, appearing for the Appellant and the learned counsel, Mr. Prashant Bezboruah appearing for the Respondent.

The learned senior counsel for the Appellant submitted that reasons for filing exemption from filing certified copy of the impugned order has been explained satisfactorily in the application and the same may kindly be

accepted in the interest of justice and equity. His submission is placed on record.

In the light of the submissions made by the learned senior counsel for the Appellant and for the reasons stated in the application, we find it satisfactory as sufficient cause has been shown in the application. The same is accepted and the IA is allowed. The application stands disposed of.

Six weeks' time is granted to the learned senior counsel for the Appellant to file certified copy of the impugned order from today.

(IA No. 592 of 2018)
(Application for exemption from filing English translations)

Heard the learned senior counsel, Mr. Parag P. Tripathi, appearing for the Appellant and the learned counsel, Mr. Prashant Bezboruah appearing for the Respondent.

The learned senior counsel for the Appellant submitted that reasons for exemption from filing English translations have been satisfactorily explained in the application, and needful will be done to file English translated documents within one week. His submission is placed on record.

In the light of the submissions made by the learned senior counsel for the Appellant and for the reasons stated in the application, the same is accepted and the application being IA No. 592 of 2018 is allowed. The IA stands disposed of.

One weeks' time is granted to the learned senior counsel for the Appellant to file necessary English translated documents.

APPEAL NO. 133 OF 2018 &
IA No. 591 of 2018

Issue notice to the respondent on the main appeal and the stay application, returnable on 13.7.2018.

Mr. Prashant Bezboruah, Learned Counsel accepts notice on behalf of the Respondent and prays for four weeks' time to file reply. He may file the same on or before 22.6.2018 after duly serving copy on the other side. Thereafter, two weeks' time is granted to the learned counsel for the Appellant to file rejoinder, after duly serving copy on the other side.

As agreed by learned counsel appearing for the parties, list the matter on **13-7-2018**. In the meantime, since the matter also relates to replenishment of the bank guarantee that has been encashed, Respondent No.1 is directed not to take any coercive steps till the next date of hearing

(Justice N. K. Patil)
Judicial Member

tpd/vg

(B. N. Talukdar)
Technical Member (P&NG)